

(c) what was the number of vacancies in each class, grade and category reserved for Scheduled Castes and Scheduled Tribes that were not filled in the said year;

(d) whether the Liaison Officer has submitted any report of his annual inspection; and

(e) if so, the details thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER) SHRI BALGOVIND VERMA): (a) to (c) Information is being collected and will be laid on the Table of the House.

RESERVED POSTS OF S.C./S.T. PERSONS

2. SHRI N. H. KUMBHARE:

SHRI IBRAHIM KALANIYA:

SHRI Y. M. MAKWANA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what was the total number of posts, class-wise, grade-wise and category-wise filled during the year 1972 in his Ministry and also in offices under the control of his Ministry and how many of them were filled from among persons belonging to Scheduled Castes and Scheduled Tribes;

(b) what was the total number of vacancies that were declared reserved for Scheduled Castes and Scheduled Tribes in each Class, grade and category, on the basis of prescribed percentage and carry forward rule in that year;

(c) what was the number of vacancies in each class, grade and category reserved for Scheduled Castes and Scheduled Tribes that were not filled in the said year;

(d) whether the Liaison Officer has submitted any report of his annual inspection; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND

COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) to (e) The required information is being collected and will be laid on the Table of the House as soon as the same becomes available.

RESERVED POSTS OF S.C./S.T. PERSONS

3. SHRI N. H. KUMBHARE:

SHRI IBRAHIM KALANIYA:

SHRI Y. M. MAKWANA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what was the total number of posts, class-wise, grade-wise and category-wise filled during the year 1972 in his Ministry and also in offices under the control of his Ministry and how many of them were filled from among persons belonging to Scheduled Castes and Scheduled Tribes;

(b) what was the total number of vacancies that were declared reserved for Scheduled Castes and Scheduled Tribes in each Class, grade and category, on the basis of prescribed percentage and carry forward rule in that year;

(c) what was the number of vacancies in each class, grade and category reserved for Scheduled Castes and Scheduled Tribes that were not filled in the said year;

(d) whether the Liaison Officer has submitted any report of his annual inspection; and

(e) if so, the details thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) Total number of posts which were filled during the year 1972 in the Ministry of Petroleum and Chemicals was as given below:

Category of posts	No. of posts	No. of S.C./S.T.
Class I . . .	13	..
Class II . . .	3	..
Class II (non-gazetted) . . .	1	..
Class III . . .	13	2 S.C.
Class IV

(b) The Department of Personnel and Administrative Reforms was maintaining the account for reservation for S.C./S.T. on a centralised basis.

(c) In view of (b) above, the information is not available with the Ministry of Petroleum and Chemicals.

(d) No report has so far been submitted by the Liaison Officer in this Ministry.

(e) The question does not arise

TRAIN ACCIDENTS IN BOMBAY

- 4 SHRI KALI MUKHERJEE ·
SHRIMATI SITA DEVI:
SHRIMATI PRATIBHA SINGH:
SHRI O. P. TYAGI:
SHRI SANAT KUMAR RAHA:
SHRI YOGENDRA SHARMA:
SHRI SHYAMLAL GUPTA:
SHRI M. K. MOHTA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that recently there were two railway accidents in, and near, Bombay;

(b) if so, the number of persons killed/injured in these accidents and the extent of loss suffered by the railways;

(c) whether any investigations have been made to find out the causes of the accidents; if so, the findings thereof and the action taken thereon; and

(d) the amount of compensation paid or proposed to be paid to the victims of the accidents?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Presumably the reference is to the two collisions one of which took place between Goregaon and Malad stations of the Western Railway on 31-5-1973 and the other at Vikhroli station of the Central Railway on 4-6-1973.

(b) In these two accidents 16 persons were killed and 55 injured of whom 27 sustained grievous injuries.

The cost of damage to railway property has been estimated at approximately Rs. 5,26,000.

(c) These accidents have been inquired into by the Additional Commissioners of Railway Safety. According to their provisional findings, both these accidents were due to the failure of railway staff. Suitable action will be taken on receipt of the reports.

(d) The amount of compensation to be paid to the victims of the accidents will be decided on merits of individual cases to be looked into when proper applications for the same are received. So far only one application claiming compensation relating to the Vikhroli accident on the Central Railway has been received and necessary action thereon will be taken by the *Ex officio* Claims Commissioner. However, a total sum of Rs. 20 600 has been paid to the next of kin of the dead and to the injured as *ex gratia* relief.

ADVANCE RAILWAY RESERVATION

5. SHRI SARDAR AMJAD ALI:
SHRI N. R. CHOUDHURY:
SHRI K. B. CHETTRI:
SHRI BHUPESH GUPTA:
SHRI YOGENDRA SHARMA:
DR. R. K. CHAKRABARTI:
SHRI SANAT KUMAR RAHA:
SHRI KALYAN ROY:
SHRI MONORANJAN ROY:
SHRI SITARAM SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the new system of advance railway reservations has created difficulties for the travelling public;

(b) whether it is also a fact that unscrupulous agents are cornering a large number of tickets for all important trains for